No. RJ-1/Regular/237/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at Principal Seat at Bombay that **between 04.07.2022 and 08.07.2022,** the following arrangement is made for taking up the judicial assignment **:**

I

	APPELLATE SIDE	ORIGINAL SIDE
The Hon'ble Shri. Justice A. K. Menon **and** **The Hon'ble Shri. Justice M. S. Karnik** **Court Room No. 21)**	For Admission, hearing, order matters and applications therein: (A) Civil and Criminal Public Interest Litigations. (B) Civil Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Civil Writ Petitions against the orders passed by CAT and MAT. (F) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	For Admission, hearing, order matters and applications therein: (A) Public Interest Litigations. (B) Writ Petitions relating to Environmental Issues. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Tender matters. (E) Writ Petitions against the orders passed by CAT and MAT. (F) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.

II

The Single Bench presided over by the **Hon'ble Shri. Justice G. S. Kulkarni** will take up the matters from following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
----	For Admission, hearing, order matters and applications therein : (A) Applications under Sections 9 and 11 of the Arbitration and Conciliation Act, 1996 up to the year 2019. (B) Commercial Disputes of value of Rupees 100 Crores or more.

III

The Single Bench presided over by the **Hon'ble Shri. Justice B. P. Colabawalla** will take up the matters from following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
----	For Admission, hearing, order matters and applications therein : (A) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board). (B) Appeals under the Companies Act, except part-heard matters of Other Courts. (C) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.

IV

The Single Bench presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** will take up the matters from following judicial assignment, **in addition to** their extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
----	For Admission, hearing, order matters and applications therein : (A) Admiralty Suits and all applications therein. (B) Summary Suits and Undefended Suits.

V

The Hon'ble Shri Justice A.K. Menon will take up the **Special Court matters**, as per the convenience of His Lordship.

Dated this the 28th day of June 2022

By Order,

Sd/-

(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.